

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

C.Q.A. No. 284 of 1993
(O.A. No. 1505 of 1992)
Dated: 05.12.1994

Hon. Mr. Sudas Gupta, Member(A)
Hon Mr. J.S. Dhaliwal, Member(J)

Shashikant Upadhyay son of Shri Vikram Upadhyay, resident of village and Post office Dedhgawan Karanpur Tehsil Chandauli, District Varanasi, working as E.D.D.A. Cum Mailman, B.O. Dedhgawan, District Varanasi. Applicant.

(By Advocate Sri R.P. Singh)

VERSUS

1. Shri Harish Chand Singh, Bisth Senior Supdt. Post Offices, Varanasi.
2. Shri Gopal Ji Srivastava, S.D.T. Chandauli, District Varanasi (Now transferred).
3. Shri H.N. Tiwari, S.D.I. Chandauli District Varanasi. ... Respondents.

(By Advocate Sri C.S. Singh)

O_R_D_E_R_

(By Hon. Mr. S. Das Gupta, Member(A))

This contempt application has been filed for alleged violation of the interim order passed by this Tribunal on 21.10.1992, staying the operation of the order dated 7.10.1992 appointing one Sri Islam Ali in place of the applicant. It appears from the order-sheets

that so far no notice has been issued to the alleged contemners for initiating contempt proceedings. It appears that the alleged contempt against the interim order was committed by appointing Islam Ali on 7.10.1992 itself. Since more than one year has passed ^{now} for the alleged act of contempt and notices have not been issued so far. As such, no cognizance ^{can be} has been taken at this stage in terms ^{new} of limitation contained in the Contempt of Courts Act. The contempt petition is, therefore, dismissed.


MEMBER (J)

(n.b.)


MEMBER (A)